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J U D G M E N T

K.P.ACHARYA, V.C.

In this application under section 19 of the Administrative Tribunals Act, 1985, the Petitioner prays for a compassionate appointment.

2. Shortly stated the case of the petitioner is that her father Abhaya Charan Mohanty died in harness on 28th November, 1991 while serving as Extra Departmental Branch Post Master in Arisandha Branch Post Office while he was aged about 63 years. Hence this application has been filed with the aforesaid prayer.

3. In their counter, the Opposite Parties maintained that two of the brothers of the Petitioner are already in service and there are lot of agricultural lands which can support the family and therefore appointment on compassionate ground is inconceivable.

4. I have heard Mr. D.R. Pattnayak learned counsel appearing for the Petitioner and Mr. Ashok Mishra, learned Senior Standing Counsel (Central) at a considerable length. Compassionate appointments are made with the only intention to enable one member of the family to sustain livelihood of the rest of the members of the family. Here is a case where two brothers of the Petitioner are already in service. It would not be just and proper to order appointment of the petitioner on compassionate ground keeping in view the aforesaid facts and circumstances. While rejecting the prayer of the petitioner for compassionate appointment, I would strongly recommend the case of the petitioner to the Chief Postmaster General to <sup>sympathetically</sup> consider the case of the Petitioner who is a girl to be married

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and in the present day of society a girl with a service will have smoother path for finalisation of her marriage. I hope and trust, the Chief Post Master General would extend his merciful attitude towards the petitioner and try to give her an appointment in some post office in any post whenever any vacancy occurs. I completely leave the matter to the discretion of the Chief Post Master General.

5. Thus, the Original Application is accordingly disposed of leaving the parties to bear their own costs.



Central Administrative Tribunal,  
Cuttack Bench/K.Mohanty/25.12.92

*Legal Officer*  
24.12.92  
VICE CHAIRMAN